

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
QUTAB REALCON PRIVATE LIMITED**

SL. NO.	PARTICULARS	DETAILS
1.	Name of corporate debtor	QUTAB REALCON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06/12/1994
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, NCT of Delhi & Haryana (ROC-DELHI)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1994PTC063193
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA: 52/13 (Basement) Back Side, Ramjas Road, Karol Bagh, New Delhi- 110005, India
6.	Date of closure of Insolvency Resolution Process	02.01.2023
7.	Liquidation commencement date of corporate debtor	02.01.2023
8.	Name and registration number of the insolvency professional acting as liquidator.	DHARM VIR GUPTA IBBI/PA-001/IP-P01492/2018-2019/12342
9.	Address and e-mail of the liquidator, as registered with the Board.	D-701, Antriksh Apartment, Plot No. 26, Sector-4, Dwarka, New Delhi – 110078 dvgupt@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator.	Garg Ashok & Company, A-263/1, First Floor, Derawal Nagar, Delhi-110009 cirp.qutabrealcon@cadvgupta.com
11.	Last date for submission of claims	01.02.2023

Notice is hereby given that the National Company Law Tribunal (Principal Bench) has ordered the commencement of liquidation of the **Qutab Realcon Private Limited** on 02.01.2023.

The stakeholders of **Qutab Realcon Private Limited** are hereby called upon to submit their claims with proof on or before 01.02.2023, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Place: Delhi
Date: 05.01.2023

DHARM VIR GUPTA
Liquidator
IBBI/PA-001/IP-P01492/2018-2019/12342